

(34)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD.

O.A. NO. 1013/94

DATE OF JUDGMENT: 8-5-95

BETWEEN:

Krishna Rao, N

: Applicant

and

The Union Public Service Commission  
Dholpur House  
Shahjahan Road  
New Delhi (rep. by its Secy)

: Respondent

COUNSEL FOR THE APPLICANT: SHRI G. Bikshapathi, Advocate

COUNSEL FOR THE RESPONDENTS: SHRI N.V. Ramana  
Sr./Addl.CGSC

CORAM:

HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN  
HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

CONTD....

DA 1013/94.

Dt. of Order: 8-5-95.

(Order passed by Hon'ble Justice Shri V.Neeladri Rao,  
Vice-Chairman)

\* \* \*

This O.A. is filed praying for declaration that the action of the Respondents in not calling the applicants for interview for consideration for appointment to the post of Labour Officer/Asst. Labour Commissioner (Central)/Asst. Welfare Commissioner in reference No.F.1/80/93-R.IV, as per employment notice published in Employment News 10th to 16th April, '93 is illegal, arbitrary and is without jurisdiction and unjust.

2. In pursuance of the interim order dt.18-8-94 of this Bench, the Interview Board interviewed the applicant also for the posts referred to.

3. On 28-3-95, we have passed an interim order requiring the Union Public Service Commission to submit the results in regard to ~~the interview~~ <sup>the interview</sup> ~~and non-performance in~~ interview in a sealed cover. <sup>W.W.C.</sup> By passing the said order, we observed as under in para-2 :-

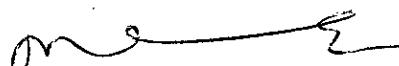
"As it is stated there is no need to consider  
the ---- . . . . . ~~had~~ <sup>not</sup> succeeded in the interviews, it is necessary to require the U.P.S.C. to send results of these applicants in sealed cover for perusal by this Bench." (the other 2 OAs referred to

3.

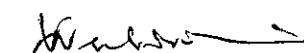
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4. Thus assuming that even the applicants ~~is~~ <sup>are</sup> also eligible for consideration in pursuance of the notification issued, still there is no need to consider, for disposal of this O.A. ~~as~~ <sup>whether</sup> in fact the applicant is eligible for consideration or not for he cannot be selected as he was not found suitable for appointment to the posts referred to (the letter dt. 27-4-95, which was sent in the sealed cover is returned after perusal).

5. In the result, the O.A. fails and it <sup>is</sup> accordingly dismissed. No costs. /



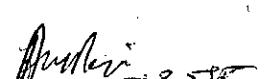
(R.RANGARAJAN)  
Member (A)



(V.NEELADRI RAO)  
Vice-Chairman

Dt. 8th May, 1995.  
Dictated in Open Court.

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DEPUTY REGISTRAR(J)

1. The Secretary, Union Public Service Commission, Dholpur House, Shahjahan Road, New Delhi.
2. One copy to Mr.G.Bikshapathi, Advocate, CAT, Hyderabad.
3. One copy to Mr.N.V.Ramana, Addl.CGSC, cAT, Hyderabad.
4. One copy to Library, CAT, Hyderabad.
5. One copy to spare.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH

*V. Neeladri Rao, V.C.*  
THE HON'BLE SHRI A. V. HARIDASAN: MEMBER (J)

AND  
*R. Rangarajan*  
THE HON'BLE SHRI A. B. GORTHI: MEMBER (A)

DATED 8.5.95

ORDER/JUDGMENT

M.A.NO/R.P.NO./C.P.NO.

in  
D.A.NO. 1013/94.

Admitted and Interim directions issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default

Rejected/Ordered.

No order as to costs.

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